

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 640
(TO BE ANSWERED ON 20.07.2022)

RESERVATION IN PROMOTION TO SCs/STs

640. SHRI RAVIKUMAR D.:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has taken steps to implement the Supreme Courts verdict on Reservation in Promotion to SCs and STs and if so, the details thereof;
- (b) whether the Government has taken any initiative to find out the backlog vacancies meant for SCs and STs in Union Government Departments and if so, the details thereof;
- (c) whether the Government intends to implement 'Reservation in Private Sector'; and
- (d) if so, the details thereof including the position of Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): In pursuance of Hon'ble Supreme Court judgment dated 28.1.2022 in the matter of *Jarnail Singh and Ors. V.LachhmiNarain Gupta and Ors.*, Department of Personnel and Training has issued an Office Memorandum No.36012/16/2019-Estt(Res) dated 12.04.2022, advising all the Ministries/Departments of the Central Government to comply with certain conditions before implementing the policy of reservation in promotion which, *inter alia*, include collection of quantifiable data regarding inadequacy of representation of Scheduled Castes (SCs) and Scheduled Tribes (STs) and application of this data to each cadre separately.

(b): DoPT collects data regarding backlog reserved vacancies of SCs and STs from 10 Ministries/Departments, having more than 90% of the employees in Central Government and monitors the progress with regard to filling up of these backlog reserved vacancies. The data on backlog reserved vacancies in the above 10 Ministries and Departments as on 1.1.2021 is at Annexure.

(c) & (d): Achieving progress on the issue of affirmative action, is through voluntary action by the industry itself. Industry representatives are also of the view that reservation is not a solution but they are willing to partner with the Government and appropriate agencies in enhancing and expanding the current recruitment policy for the marginalized section, especially the SC and ST at all levels, as also to encourage skill development and training.

Accordingly, the Apex Industry Associations have prepared Voluntary Code of Conduct (VCC) for their member companies centered around education, employability, entrepreneurship and employment to achieve inclusion. Measures undertaken by the member of industry Associations, inter-alia, includes scholarships, vocation training, entrepreneurship development programmes and coaching etc.

**ANNEXURE REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA
UNSTARRED QUESTION NO. 640 FOR ANSWER ON 20.7.2022 BY SHRI
RAVIKUMAR D REGARDING RESERVATION IN PROMOTION TO SCs/STs**

DATA ON BACKLOG RESERVED VACANCIES AS ON 31.12.2020 (01.01.2021)							
Category-wise details of backlog vacancies , vacancies filled up and unfilled vacancies							
S. No	Ministry/ Department	SC			ST		
		Vacancies	Filled up	unfilled	Vacancies	Filled up	unfilled
1	Defence Production	8847	6976	1871	7574	5880	1694
2	Railways	6940	3582	4445	6055	2288	4405
3	Financial Services	968	294	674	1166	486	677
4	Posts	1452	408	1044	864	197	667
5	Defence	1848	45	1803	1189	22	1167
6	Housing & Urban Affairs	147	81	66	94	51	43
7	Home Affairs	6393	1108	4450	3524	466	2821
8	Atomic Energy	137	21	116	149	16	133
9	Revenue	3239	477	2762	2142	142	2000
10	Education	1111	210	901	923	71	852